

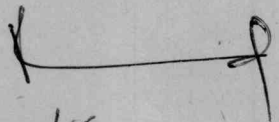
CA 215/98

16.8.2000 Hon. Mr. Justice R. R. K. Trivedi, VC
Hon. Mr. S. Dayal, A.M.

In MA 1611/99 the learned Counsel for the applicant has submitted that during pendency of this case order of punishment has been passed which has been sought to be challenged by amendment application no. 1611/99. However, as the new facts will be required to be stated ~~in this application~~, this application is dismissed with liberty to file fresh application.

The application is accordingly dismissed with the liberty to the applicant to file a fresh application.


A.M.


VC

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